

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal 3 of 2011 &
I.A. No. 11 of 2011**

Dated : 7th March, 2011

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

In the matter of :

Torrent Energy Limited ... Appellant(s)

Versus

Dakshin Gujarat Vij Company Limited & Ors.Respondent(s)

**Counsel for the Appellant(s): Ms. Deepa Chawan
Counsel for the Respondent(s): Mr. M.G. Ramachandran & Ms. Swapna
For DGVCL**

ORDER

I.A. No. 11 of 2011

(Condone delay Application)

The learned counsel for the Applicant seeks permission to verify whether the notice has been served on the Respondents. If the notice has not been served, she is permitted to serve fresh notice on the Respondents. Dasti service is permitted.

Post the matter on **22.03.2011.**

**(V.J. Talwar)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

TS/KS